

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
IB-500/ND/2020**

IN THE MATTER OF:

M/s. Ludhiana Lubricants

...PETITIONER

Vs.

M/s. Godwari Motors Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 14.02.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Prateek Arora, Mr. Nikhil
Ranjan, Advocates**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational-creditor. Perused the Paper-book. Notice issued to the corporate-debtor within two weeks. Matter is adjourned to 12.03.2020.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(Abni Ranjan Kumar Sinha)
Member (J)**